

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Order: 14.9.95.

CP No.66/95 (OA No.494/92)

All India RMS Employees Union & Anr.

... PETITIONERS.

VERSUS

Shri L.C. Ram and Shri Sarita Singh

... RESPONDENTS.

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHAFMA, MEMBER (A)

For the Petitioners

... Mr. S. Kumar

For the Respondents

... Mr. M. Rafiq

ORDER

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

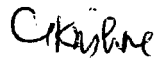
Petitioners have filed this Contempt Petition u/s 17 of the Administrative Tribunals Act, 1985, on the ground that the respondents in not implementing the directions of the Tribunal in OA 494/92, decided on 21.9.94, have committed contempt of court.

2. We have heard the learned counsel for the parties.

3. The direction was for consideration of the cases of the petitioners afresh in the light of the order dated 25.1.91. According to the directions of the Tribunal, the cases of the petitioners were considered in terms of the order dated 25.1.91. We, therefore, find no dis-obedience of the directions of the Tribunal.

4. This Contempt Petition is, therefore, dismissed. Notices issued are discharged.


(O.P. SHAFMA)
MEMBER (A)


(GOPAL KRISHNA)
VICE CHAIRMAN

VK